

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 481/TT/2014

Date: 18.12.2015

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:-Truing up transmission tariff for tariff period 2009-14 and determination of transmission tariff for tariff period 2014-19 for (**Asset-I**) 400 kV Vindhyachal-Korba S/C transmission line, (**Asset-II**) 400 kV Itarsi- Indore S/C transmission line-1(**Asset-III**) 400 kV Vindhyachal- Jabalpur D/C transmission line-1 (**Asset-IV**) 400 kV Jabalpur- Itarsi D/C transmission line-1 (**Asset-V**) 400 kV Indore-Asoj S/C transmission line-2 under “ Vindhyachal Stage-I transmission system” in Western Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 28.12.2015:-

- a. An undertaking on affidavit that actual equity infused for the additional capitalisation during 2009-14 tariff period is not less than 30% for the given transmission asset.
 - b. Asset wise projected additional capitalisation for tariff period 2014-19 separately along with equipment wise break up. Also furnish the approval of competent authority and detailed justification towards projected additional capitalization during 2014-19 period.
2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of documents available on record.

Yours faithfully,
sd/-
(V. Sreenivas)
Deputy Chief (Legal)